

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

11. C.P.(IB)-4608(MB)/2019

CORAM: SHRI ASHOK KUMAR BORAH, HON'BLE MEMBER (J)
SHRI SHYAM BABU GAUTAM, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 10.08.2021**

NAME OF THE PARTIES: - Malay Suresh Doshi
V/s
Investment One Consultants LLP

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Counsel, Ms. Vidisha Poonja appeared for the Financial Creditor seeks permission to withdraw the Company Petition under Section 7. She further stated that the parties are of exploring to have benefit of alternative remedy available therefore, parties have decided to withdraw the Company Petition. Having considered the submission of the Counsel this bench is deems it fit and proper to allow withdrawal of the present Company Petition under Section 138 of the Negotiable Instruments. Accordingly, **CP (IB) 4608 (MB)/2019** is **disposed of as withdrawn.**

Sd/-
SHYAM BABU GAUTAM
Member (Technical)
10.08.2021

Sd/-
ASHOK KUMAR BORAH
Member (Judicial)